CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH

No. O.A. 350/01232/2017 Date of order: 15.3.2018

Present: Hon'ble Ms. Manjula Das, Judicial Member

Kousal Routh,
Daughter of Late Prem Chand Routh,
33, Park Lane,
Post Office and Police Station – Park Street,
Kolkata – 700 016

.. Applicant

Vs.

 The Union of India, Through the General Manager, Eastern Railway, 17, N.S. Road, Kolkata – 700 001.

Kolkata – 100 2. The General Manager, Eastern Railway, 17, Netaji Subhas Road, Kolkata – 700 001.

 The Sr. Divil Personnel Office East Central Railway Danapu Pin - 844 101

. Respondents

For the Applicant

For the Respondents:

ORDER (Oral)

None

Pas.

Per Ms. Manjula Das, Judicial Member:

Heard Ld. Counsel for the applicant.

- 2. This application has been filed under Section 19 of the Administrative Tribunal Act, 1985 seeking the following relief:-
 - "(a) The settlement dues of Prem Chand Routh and;
 - (b) Widow pension both half and full (full for the period of 7 years and half thereafter till the date of death of Kamala Devi Routh, the widow of Prem Chand Routh;
 - (c) The family pension in the name of Kaushal Kuroari Routh as she is an unmarried daughter of said employee Prem Chand Routh.
 - (d) Order do issue to consider the representation dated 29.8.2016."
- 3. Ld. Counsel for the applicant submits that the representation dated

29.8.2016 has been submitted before respondent No. 3, but no decision has been conveyed to him upon the same till date.

- 4. The Ld. Counsel for the applicant also fairly submits that his present purpose will be served if a direction is given to the respondents to consider and dispose of the representation dated 29.8.2016 within a period of three months.
- 5. Without entering into the merits of the case, I hereby direct the respondent No. 3 to dispose of the representation of the applicant dated 29.8.2016 (Annexure A-3 to the O.A.) received by him within a period of 3 months from the date of receipt of a copy of this order and the decision thereof be communicated to the applicant within a period of 2 weeks therefrom.
- 6. Needless to say that such order should be reasoned and speaking and should be based on the rules, regulations and policy of the respondent authority and once a decision is arrived at same should be communicated immediately to the applicant within a period of 2 weeks. If the applicant is found entitled to the relief as claimed in the Q.A., the same shall be extended to him within a period of 3 months from the date of taking a decision on the representation.
- 7. With this, the O.A. is disposed of. There shall be no orders as to costs.

(Manjula Das)
Judicial Member